

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 176/2017
O.A. No. 2901/2013

New Delhi, this the 25th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Pinto Kumar, Aged 29 years,
S/o Shri Rumal Singh
R/o Vill. Maulabad, Post-Chhanyasa
Distt. Bulandshahr
Uttar Pradesh.

... Petitioner

(By Advocate: None)

Versus

1. Shri Alok Kumar Verma,
Commissioner of Police
Police Headquarters, I.P. Estate
M.S.O. Building, New Delhi.
2. Shri Sanjay Singh,
Special Commissioner of Police (Armed Police)
PHQ, MSO Building, IP Estate
Delhi.
3. Shri Ravi Shanker Kaushik,
Dy. Commissioner of Police (Vice Principal)
Police Training College
Jaroda Kalan, Delhi.
4. Shri Vikram Jeet Singh,
DCP, 1st BN (DAP)
through the Commissioner of Police (DAP)
Police Headquarters, I P Estate
M.S.O. Building, New Delhi. ... Respondents

(By Advocate : Shri N.K. Singh)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

O.A. No.2901/2013 filed by the petitioner was finally disposed of on 16.11.2016 as under:

“15. In the circumstances and for the aforesaid reasons, the OA is allowed and the impugned orders are quashed and the respondents are directed to reinstate the applicant into service with all consequential benefits. However, in the peculiar circumstances of the case, the applicant is not entitled for any arrears for the break period. No costs.”

2. Today, the learned counsel for the respondents by producing an order dated 05.04.2017 submits that in compliance of the orders of this Tribunal, they have reinstated the petitioner in the service with all consequential benefits, however, he will not be entitled for any arrears for the break period, as directed by this Tribunal.

3. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged.

(SHEKHAR AGARWAL)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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